

(R)

Central Administrative Tribunal, Principal Bench

Contempt Petition No.614 of 2001 in
Original Application No.1324 of 1997
M.A.No.2665/2001

New Delhi, this the 11th day of December,2001

Hon'ble Mr.Justice Ashok Agarwal,Chairman
Hon'ble Mr.S.A.T.Rizvi,Member(A)

- 1.Bachan Lal S/o Shri Inderjeet
Labourer,Sl.No.2650
T.No.3271,Posted as Mill Right
in Ordnance Factory,Muradnagar
R/o H.No.C-533,Khyala,Vishnu Garden,
New Delhi
- 2.Mahabir S/o Shri Kale
R/o Village Ikhralsi
Distt.Ghaziabad (U.P.)
Working as Mill Right
Fitter in Ordnance Factory,
Muradnagar(U.P.)
- 3.Bhagmal S/o Shri Chet Ram
T.No.5623/SMS,working as Mill Right
in Ordnance Factory,Muradnagar
Distt.Ghaziabad(U.P.)
- 4.Murarlal Sharma S/o Shri Bhagmal
T.No.324,M.M.working as Mill Right Fitter,
Ordnance Factory,Muradnagar
Ghaziabad,U.P.
- 5.Ram Kishan S/o Shri Jangira
T.No.390MM,working as Mill Right Fitter,
Ordnance Factory,Muradnagar
Ghaziabad(U.P.)
- 6.Kaak Singh S/o Shri Pitamber Singh
T.No.4153/MPT,working as Mill Right Fitter
Ordnance Factory,Muradnagar
Ghaziabad,U.P.
- 7.Inderpal Sharma S/o Shri Hullasi Ram Sharma
T.No.3269 MM,Mill Right Fitter
Ordnance Factory,Muradnagar
Ghaziabad,U.P.
- 8.Ram Singh S/o Shri Balkaran Singh
T.No.450/MM,Millright Fitter,
Ordnance Factory,Muradnagar
Ghaziabad(U.P.)

....Petitioners

(By Advocate: Shri M.K.Bhardwaj)

Versus

- 1.Union of India through
Shri Dhirender Singh
Secretary,
Ministry of Defence Production
Central Secretariat,New Delhi

2. Shri D.K.Dutta
 Director General/Chairman
 Ordnance Factories(O.F.B.)
 No.10-A, Auckland Road,
 Calcutta (W.B.)

3. Shri B.L.Sharma,
 General Manager,
 Ordnance Factory,
 Muradnagar,
 Distt.Ghaziabad(U.P.)

4. Shri A.K.Mohanty,
 Joint Director/IR
 Government of India,
 Ministry of Defence
 Ordnance Factory Board,
 10-A, Auckland Road,
 Calcutta-700 001

.... Respondents

(By Advocate: Shri S.M.Arif)

O R D E R (ORAL)

By Hon'ble Mr.S.A.T.Rizvi, Member (A)

Non-compliance of the orders passed by this Tribunal on 5.7.2000 in OA No.1324/97 forms the basis of the present contempt petition. By the aforesaid order, the respondents were directed to consider the applicants' case with reference to the Guha Committee's recommendations and implement the said recommendations if those had already been implemented in other trades. The petitioners worked in the Millwright trade.

2. In compliance of the aforesaid orders, the respondents have passed a detailed order on 30.9.2000 (Annexure R-1) in which the ^{details} ~~dates~~ of implementation of Guha Committee's recommendations in respect of various trades including the millwright trade ~~have~~ been sufficiently explained. The same clearly shows that whatever needed to be done in respect of the millwright trade in the wake of the aforesaid recommendations, has been done and the petitioners have ^{also} ~~been~~ benefited

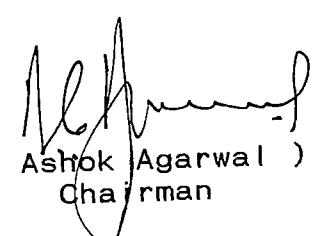
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therefrom. In view of this, we find that the charge of non-observance of this Tribunal's directions, cannot be sustained. Present contempt petition is accordingly dismissed. Notices issued are discharged. M.A.2665/2001 also stands disposed of.


(S.A.T. Rizvi)

Member(A)

/dkm/


(Ashok Agarwal)
Chairman